

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 283/GT/2014

Subject : Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period 1.4.2014 to 31.3.2019.

Date of hearing : **14.5.2015**

Coram : Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC

Respondents : GRIDCO Ltd. & 20 Others

Parties present : Ms. Ranjitha Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri A. K. Bishoi, NTPC
Shri Shyam Kumar, NTPC
Shri R.B. Sharma, Advocate, GRIDCO & BRPL
Shri S. R. Sarangi, GRIDCO
Shri Sarthak Lazarus, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner prayed for adjournment on the ground that the Writ Petition filed by NTPC challenging the provisions of 2014 Tariff Regulations relating to GCV of coal is pending before the Hon'ble High Court of Delhi. She also sought time to file the additional information as directed by the Commission vide Record of Proceedings dated 10.3.2015.

2. The learned counsel for the respondents, GRIDCO & BRPL submitted that since the Hon'ble High Court has not granted any stay on the Tariff Regulations, the petitioner is bound to submit the information strictly in accordance with the regulations. The learned counsel however had no objection to the prayer of the petitioner for filing additional information.

3. The Commission observed that the information as regards GCV of coal on "as received basis" sought for vide ROP dated 10.3.2015 shall be furnished by the petitioner strictly in terms of the provisions of the 2014 Tariff Regulations and not as interpreted by the petitioner.

4. The Commission adjourned the hearing and directed the petitioner to file the additional information as per ROP dated 10.3.2015 on or before 2.6.2015 with

advance copies to the respondents who shall file their replies by 12.6.2015. Rejoinder if any, by 19.6.2015.

5. The petition shall be listed for hearing on 2.7.2015. No adjournment shall be granted for any reason whatsoever. The petitioner shall ensure the filing of the additional information within the due date mentioned above and pleadings shall be completed by the parties before the date of hearing.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)